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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 55/252/NCLT/AHM/2017

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017**

Name of the Company: Jeemis M Patel
(Shivkrupa Enviro Systems Pvt Ltd)
V/s.
Registrar of Companies, Gujarat.
Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DEVESH R DESAI	PCS	Appellant.	
2.				

ORDER


Learned PCS Mr. Devesh Desai present for Appellant.

Proof of dispatch filed showing the date of dispatch on 07.12.2017. No delivery or track report is filed.

Appellant filed bank statement of the company, latest income tax return of the company.

Appellant is directed to file affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter 22.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 15th day of December , 2017.